SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 20272/2025

[Arising out of impugned final judgments and orders dated 24-01-2025 in CMAPPL No. 49658/2024 and dated 19-07-2024 in WP (C) No. 12275/2023 passed by the High Court of Delhi at New Delhi]

NEW DELHI NATURE SOCIETY

VERSUS

DIRECTOR HORTICULTURE DDA & ORS.

(FOR ADMISSION and I.R. AND IA No. 108598/2025 - CONDONATION OF DELAY IN FILING AND IA No. 108599/2025 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

Date : 30-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Ms. Rukhsana Choudhury, AOR Ms. Amita Singh, Adv.

For Respondent(s):

UPON hearing the counsel the Court made the following O R D E R

The issue involved in these Special Leave Petitions is as regards shifting of deer in the Deer Park at Hauz Khas, New Delhi.

Delay condoned.

Issue notice, returnable on 16th May, 2025.

Liberty is granted to serve the Standing Counsel for the respondents, in addition.

For the time being, we restrain the respondents from shifting the existing deer out of the Deer Park at Hauz Khas, New Delhi. We also make it clear that the deer shall be properly looked after by the respondents.

(ASHISH KONDLE) ASTT. REGISTRAR-cum-PS (AVGV RAMU) COURT MASTER (NSH)

Petitioner(s)

Respondent(s)